**Haryana Government Gazette**

**EXTRAORDINARY**

Published by Authority

© Govt. of Haryana

No. 200-2016/Ext|CHANDIGARH, WEDNESDAY, DECEMBER 7, 2016 (AGRAHAYANA 16, 1938 SAKA)

**LEGISLATIVE SUPPLEMENT**

<table>
<thead>
<tr>
<th>CONTENTS</th>
<th>PAGES</th>
</tr>
</thead>
<tbody>
<tr>
<td>PART-I ACTS</td>
<td>NIL</td>
</tr>
<tr>
<td>PART-II ORDINANCES</td>
<td>The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No. 5 of 2016)</td>
</tr>
<tr>
<td>PART-III DELEGATED LEGISLATION</td>
<td>NIL</td>
</tr>
<tr>
<td>PART-IV CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS</td>
<td>NIL</td>
</tr>
</tbody>
</table>

Price : Rs. 5.00 (lxxxiii)
PART II
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification
The 7th December, 2016

No. Leg.37/2016.— The following Ordinance of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 5th December, 2016 and is hereby published for general information:–

HARYANA ORDINANCE NO. 5 OF 2016
THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF UNREGULATED DEVELOPMENT (HARYANA AMENDMENT) ORDINANCE, 2016

AN ORDINANCE

further to amend the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, in its application to the State of Haryana.

Promulgated by the Governor of Haryana in the Sixty-seventh year of Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:—

1. This Ordinance may be called the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016.

2. For sub-section (1) of section 12C of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, the following sub-section shall be substituted, namely:—

“(1) The Government shall, by notification, constitute a Tribunal consisting of a Chairman, who shall be a retired judge of the High Court and two other members, of whom one shall be of the rank of Chief Engineer, having special knowledge about roads and highways and the other member shall be a professional from the fields like Law, Town Planning, Industry, Management or such other field, as may be decided by the Government. If the members of the Tribunal are divided over some issue, the decision of the Chairman shall prevail.”.

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.